## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

## COURT-III

CA-(CAA)-132/ND/2017

IN THE MATTER OF:

Information Mosic Software (P) Ltd with Market India Services (P) Ltd

.. PETITIONER

SECTION:

Under Section 230-232

Order delivered on 26.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. DK Malhotra, Advocate

Mr. Rajesh Kr Malhotra, Advocate

Mr. Ashok Tyagi, PCS

For the Respondents

: -

ORDER

Learned Counsel for the applicant is present. It is represented by the Ld. Counsel for the applicant that some errors inadvertently have crept in marking the documents and as such, an opportunity may be given to mark the documents correctly as stated in the application submitted.

Taking into consideration the above, the matter be listed for necessary corrections to be made in relation to marking of requisite documents as well as the Index.

Post the matter before the Registrar on 03.11.2017, \_n

tor the said purpose.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 26.10.2017